

RATIFIED

Minutes of Meeting No.29/11 scheduled on 19.10.2010 of Norms Committee(NC-I) (DES.I Section)

The meeting No. 29/11 of the Norms Committee (NC-I) for the licensing year 2010-2011 actually held on 19.10.2010 under the Chairpersonship of Ms. Shubhra, Jt. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak, D.O.	429A, U.B.	23063321 Extn.3318	DHI
2.	Sh S.K. Jain, D.O.	429A, U.B.	23063321 Extn.3318	DIPP.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A, N.B.	23063802 Extn.2459	DC(MSME),
4.	Sh. A.K. Aggarwal	3 rd Floor S.B.		D/o C&PC
5.	Sh. A.K. Mishra, AIA	13-A, U.B.	23063332	M/o Steel
6.	Sh. B. D. Ghosh, Jt. IA	399,U.B.	23063355	M/o Steel
7.	Sh. Rajiva Kumar, Dy. D.G.F.T	306, U.B.	23061562 Ext. 388	DGFT
8.	Sh. B.K. Sachdeva, FTDO	404, U.B.	23061562 Ext.265	DGFT

I-The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon were as under: -

1	Case No.:10/28/80-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:29/80-ALC2/2010 19.10.2010	Status: Deferred
	HQ File :01/80/050/00428/AM10/	RLA File :31/24/040/00121/AM10/	Lic.No/Date:3110040185 07.10.2009	Defer Date:30.11.2010
	Decision : The representative of the firm Shri Ramesh Vetal Manager (Finance) & Sh. Kamal Verma, Sr. Officer (Import) appeared before the Committee for personal hearing. They explained the case to the Committee. The Committee advised them to furnish written reply based on the discussion held during the personal hearing. They promised to furnish the same as per the clarification. The case may be re-listed on 30.11.2010.			

2	Case No.:22/45/80-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:29/80-ALC2/2010 19.10.2010	Status: Deferred
	HQ File :01/80/050/00709/AM10/	RLA File :31/24/040/00220/AM10/	Lic.No/Date:3110041743 29.01.2010	Defer Date:30.11.2010
	Decision : The representative of the firm Shri Ramesh Vetal Manager (Finance) & Sh. Kamal Verma, Sr. Officer (Import) appeared before the Committee for personal hearing. They explained the case to the Committee. The Committee advised them to furnish written reply based on the discussion held during the personal hearing. They promised to furnish the same as per the clarification. The case may be re-listed on 30.11.2010.			

3	Case No.:28/1/81-ALC2/2010	Party Name:KALYANI THERMAL SYSTEMS LTD.,	Meet No/Date:29/80-ALC2/2010 19.10.2010	Status: Approved
	HQ File :01/81/050/00562/AM10/	RLA File :31/24/040/00250/AM10/	Lic.No/Date:3110042494 23.03.2010	
	Decision : As per written comments of DHI received vide U.O. Note No.3(83)/10-TSW(B) dated 18.10.10 the committee decided to ratify the norms for Import of 182,518 kg with wastage of 12 %. (Cutting loss 2% & loss during forging 10%). in respect of the subject advance authorization.			

4	Case No.:21/29/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:29/80-ALC2/2010 19.10.2010	Status: Deferred
	HQ File :01/80/050/00456/AM11/	RLA File :11/24/040/00050/AM10/	Lic.No/Date:1110022130 29.03.2010	Defer Date:30.11.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 30.11.2010.			

5	Case No.:25/5/80-ALC2/2010	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:29/80-ALC2/2010 19.10.2010	Status: Deferred
	HQ File :01/80/050/00058/AM11/	RLA File :31/24/040/00009/AM11/	Lic.No/Date:3110042996 26.04.2010	Defer Date:30.11.2010
	Decision : The representative of the DHI informed the Committee that they have received the firm's reply and the case is under examination. The Committee, therefore, decided to defer the consideration and to re-list the case on 30.11.2010.			

6	Case No.:9/7/80-ALC2/2010	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:29/80-ALC2/2010 19.10.2010	Status: Deferred
	HQ File :01/80/050/00083/AM11/	RLA File :31/24/040/00012/AM11/	Lic.No/Date:3110043149 06.05.2010	Defer Date:30.11.2010
	Decision : The representative of the firm Shri Ramesh Vetal Manager (Finance) & Sh. Kamal Verma, Sr. Officer (Import) appeared before the Committee for personal hearing. They explained the case to the Committee. The Committee advised them to furnish written reply based on the discussion held during the personal hearing. They promised to furnish the same as per the clarification. The case may be re-listed on 30.11.2010.			

7	Case No.:1/29/80-ALC2/2010	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:29/80-ALC2/2010 19.10.2010	Status: Deferred
	HQ File :01/80/050/00436/AM11/	RLA File :09/24/040/00140/AM11/	Lic.No/Date:0910042747 20.07.2010	Defer Date:30.11.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 30.11.2010.			

8	Case No.:8/21/81-ALC2/2010	Party Name:MAGNETI MARELLI UM ELECTRONICS SYSTEMS PVT.LTD.,	Meet No/Date:29/80-ALC2/2010 19.10.2010	Status: Deferred
	HQ File :01/81/050/00123/AM11/	RLA File :05/24/040/00172/AM11/	Lic.No/Date:0510270168 10.08.2010	Defer Date:30.11.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 30.11.2010.			

9	Case No.:5/22/80-ALC2/2010	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:29/80-ALC2/2010 19.10.2010	Status: Deferred
	HQ File :01/80/050/00316/AM11/	RLA File :04/24/040/00116/AM11/	Lic.No/Date:0410116212 12.08.2010	Defer Date:30.11.2010
Decision : The representative of the DIPP informed the Committee that they have received the firm's reply and the case is under examination. The Committee, therefore, decided to defer the consideration and to re-list the case on 30.11.2010.				

10	Case No.:23/29/80-ALC2/2010	Party Name:D.D.ENTERPRISES,	Meet No/Date:29/80-ALC2/2010 19.10.2010	Status: Approved
	HQ File :01/80/050/00458/AM11/	RLA File :31/24/040/00105/AM11/	Lic.No/Date:3110044448 24.08.2010	
Decision : As per written comments of DIPP communicated vide their U.O. note dt.19.10.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:-				
1. Quantities of import items at Sl.Nos.1 to 73 & 79 to 96 to be allowed on net to net basis with accountability clause. 2. Word "Relevant" be prefixed with the descriptions of import items from S. No. 74 to 78 and the same be allowed as 97.2ft., 77.8 ft., 291.4 ft., 291.4 ft. & 58.3 ft. respectively inclusive of 2% wastage.				
The Regional Authority may take necessary action accordingly.				

11	Case No.:19/29/80-ALC2/2010	Party Name:INTERNATIONAL COIL LIMITED,	Meet No/Date:29/80-ALC2/2010 19.10.2010	Status: Deferred
	HQ File :01/80/050/00454/AM11/	RLA File :05/23/040/00141/AM11/	Lic.No/Date:0510271769 31.08.2010	Defer Date:30.11.2010
Decision : The committee noted that the firm's application has been sent to DC(MSME) for examination and comments. It was decided to defer the consideration for 30.11.2010.				

12	Case No.:13/29/80-ALC2/2010	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:29/80-ALC2/2010 19.10.2010	Status: Deferred
	HQ File :01/80/050/00448/AM11/	RLA File :05/23/040/00152/AM11/	Lic.No/Date:0510272028 01.09.2010	Defer Date:30.11.2010
Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 30.11.2010.				
Justification of quantity of import of raw material supported by document to examine their request.				

13	Case No.:16/29/80-ALC2/2010	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:29/80-ALC2/2010 19.10.2010	Status: Deferred
	HQ File :01/80/050/00451/AM11/	RLA File :05/23/040/00153/AM11/	Lic.No/Date:0510272029 01.09.2010	Defer Date:30.11.2010

Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 30.11.2010.

Justification of quantity of import of raw material supported by document to examine their request.

14	Case No.:17/29/80-ALC2/2010	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:29/80-ALC2/2010 19.10.2010	Status: Deferred
	HQ File :01/80/050/00452/AM11/	RLA File :05/23/040/00151/AM11/	Lic.No/Date:0510272027 01.09.2010	Defer Date:30.11.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 30.11.2010. Justification of quantity of import of raw material supported by document to examine their request.			

15	Case No.:20/29/80-ALC2/2010	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:29/80-ALC2/2010 19.10.2010	Status: Deferred
	HQ File :01/80/050/00455/AM11/	RLA File :05/23/040/00149/AM11/	Lic.No/Date:0510271909 01.09.2010	Defer Date:30.11.2010
	Decision : The committee noted that the firm's application has been sent to DHI for examination and comments. It was decided to defer the consideration for 30.11.2010.			

16	Case No.:32/29/80-ALC2/2010	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:29/80-ALC2/2010 19.10.2010	Status: Deferred
	HQ File :01/80/050/00467/AM11/	RLA File :31/24/040/00108/AM11/	Lic.No/Date:3110044548 01.09.2010	Defer Date:30.11.2010
	Decision : The committee noted that the firm's application has been sent to DHI for examination and comments. It was decided to defer the consideration for 30.11.2010.			

17	Case No.:12/29/80-ALC2/2010	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:29/80-ALC2/2010 19.10.2010	Status: Deferred
	HQ File :01/80/050/00447/AM11/	RLA File :05/23/040/00156/AM11/	Lic.No/Date:0510272116 06.09.2010	Defer Date:30.11.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 30.11.2010. Justification of quantity of import of raw material supported by document to examine their request.			

18	Case No.:14/29/80-ALC2/2010	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:29/80-ALC2/2010 19.10.2010	Status: Deferred
	HQ File :01/80/050/00449/AM11/	RLA File :05/23/040/00154/AM11/	Lic.No/Date:0510272109 06.09.2010	Defer Date:30.11.2010

Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 30.11.2010.

Justification of quantity of import of raw material supported by document to examine their request.

19	Case No.:15/29/80-ALC2/2010	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:29/80-ALC2/2010 19.10.2010	Status: Deferred
	HQ File :01/80/050/00450/AM11/	RLA File :05/23/040/00155/AM11/	Lic.No/Date:0510272113 06.09.2010	Defer Date:30.11.2010
Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 30.11.2010:- Justification of quantity of import of raw material supported by document to examine their request.				

20	Case No.:22/29/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:29/80-ALC2/2010 19.10.2010	Status: Deferred
	HQ File :01/80/050/00457/AM11/	RLA File :07/24/040/00215/AM11/	Lic.No/Date:0710074064 06.09.2010	Defer Date:30.11.2010
Decision : The committee noted that the firm's application has been sent to DHI for examination and comments. It was decided to defer the consideration for 30.11.2010.				

21	Case No.:25/29/80-ALC2/2010	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:29/80-ALC2/2010 19.10.2010	Status: Deferred
	HQ File :01/80/050/00460/AM11/	RLA File :07/24/040/00189/AM11/	Lic.No/Date:0710074081 06.09.2010	Defer Date:30.11.2010
Decision : The committee noted that the firm's application has been sent to DHI for examination and comments. It was decided to defer the consideration for 30.11.2010.				

22	Case No.:26/29/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:29/80-ALC2/2010 19.10.2010	Status: Deferred
	HQ File :01/80/050/00461/AM11/	RLA File :07/21/040/00429/AM11/	Lic.No/Date:0710074059 06.09.2010	Defer Date:30.11.2010
Decision : The committee noted that the firm's application has been sent to DHI for examination and comments. It was decided to defer the consideration for 30.11.2010.				

23	Case No.:33/29/80-ALC2/2010	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:29/80-ALC2/2010 19.10.2010	Status: Deferred
	HQ File :01/80/050/00468/AM11/	RLA File :31/24/040/00114/AM11/	Lic.No/Date:3110044621 07.09.2010	Defer Date:30.11.2010
Decision : The committee noted that the firm's application has been sent to DHI for examination and comments. It was decided to defer the consideration for 30.11.2010.				

	Case No.:24/29/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:29/80-ALC2/2010 19.10.2010	Status: Deferred
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24	HQ File :01/80/050/00459/AM11/	RLA File :03/94/040/00501/AM11/	Lic.No/Date:0310591600 08.09.2010	Defer Date:30.11.2010
Decision : The committee noted that the firm's application has been sent to DIT for examination and comments. It was decided to defer the consideration for 30.11.2010.				

25	Case No.:18/29/80-ALC2/2010	Party Name:DENSO HARYANA PVT.LTD.,	Meet No/Date:29/80- ALC2/2010 19.10.2010	Status: Deferred
	HQ File :01/80/050/00453/AM11/	RLA File :05/23/040/00131/AM11/	Lic.No/Date:0510272444 09.09.2010	Defer Date:30.11.2010
	Decision : The committee noted that the firm's application has been sent to DHI for examination and comments. It was decided to defer the consideration for 30.11.2010.			

26	Case No.:11/29/80-ALC2/2010	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:29/80- ALC2/2010 19.10.2010	Status: Deferred
	HQ File :01/80/050/00446/AM11/	RLA File :05/23/040/00159/AM11/	Lic.No/Date:0510272568 10.09.2010	Defer Date:30.11.2010
	Decision : The committee noted that the firm's application has been sent to DIPP for examination and comments. It was decided to defer the consideration for 30.11.2010.			

27	Case No.:27/29/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:29/80- ALC2/2010 19.10.2010	Status: Deferred
	HQ File :01/80/050/00462/AM11/	RLA File :11/24/040/00034/AM11/	Lic.No/Date:1110023193 10.09.2010	Defer Date:30.11.2010
	Decision : The committee noted that the firm's application has been sent to DHI for examination and comments. It was decided to defer the consideration for 30.11.2010.			

28	Case No.:30/29/80-ALC2/2010	Party Name:FOWLER WESTRUP (INDIA) PVT LTD .,	Meet No/Date:29/80- ALC2/2010 19.10.2010	Status: Approved
	HQ File :01/80/050/00465/AM11/	RLA File :07/21/040/00428/AM11/	Lic.No/Date:0710074165 14.09.2010	
	Decision : As per written comments of DIPP communicated vide their U.O. note dt.19.10.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Import items from Sl. Nos. 1 to 4 to be allowed on net to net basis with accountability clause. The Regional Authority may take necessary action accordingly.			

29	Case No.:31/29/80-ALC2/2010	Party Name:ATHENA INDIA HITECH COMPONENTS PVT.LTD,	Meet No/Date:29/80- ALC2/2010 19.10.2010	Status: Deferred
	HQ File :01/80/050/00466/AM11/	RLA File :07/24/040/00211/AM11/	Lic.No/Date:0710074162 14.09.2010	Defer Date:30.11.2010
	Decision : The committee noted that the firm's application has been sent to M/o Mines for examination and comments. It was decided to defer the consideration for 30.11.2010.			

30	Case No.:6/29/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:29/80-ALC2/2010 19.10.2010	Status: Deferred
	HQ File :01/80/050/00441/AM11/	RLA File :03/94/040/00551/AM11/	Lic.No/Date:0310592447 15.09.2010	Defer Date:30.11.2010
	Decision : The committee noted that the firm's application has been sent to DIT for examination and comments. It was decided to defer the consideration for 30.11.2010.			

31	Case No.:34/29/80-ALC2/2010	Party Name:ATLAS COPCO (INDIA) LIMITED	Meet No/Date:29/80-ALC2/2010 19.10.2010	Status: Approved
	HQ File :01/80/050/00469/AM11/	RLA File :03/94/040/00544/AM11/	Lic.No/Date:0310592342 15.09.2010	
	Decision : On the recommendation of the representative of DIPPI, the Committee, decided to ratify norms as per GN-4 for Engineering Product The Regional Authority may take necessary action accordingly.			

32	Case No.:28/29/80-ALC2/2010	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:29/80-ALC2/2010 19.10.2010	Status: Deferred
	HQ File :01/80/050/00463/AM11/	RLA File :11/24/040/00037/AM11/	Lic.No/Date:1110023212 16.09.2010	Defer Date:30.11.2010
	Decision : The committee noted that the firm's application has been sent to DIT for examination and comments. It was decided to defer the consideration for 30.11.2010.			

33	Case No.:29/29/80-ALC2/2010	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:29/80-ALC2/2010 19.10.2010	Status: Deferred
	HQ File :01/80/050/00464/AM11/	RLA File :11/24/040/00038/AM11/	Lic.No/Date:1110023211 16.09.2010	Defer Date:30.11.2010
	Decision : The committee noted that the firm's application has been sent to DIT for examination and comments. It was decided to defer the consideration for 30.11.2010.			

	Case No.:7/29/80-ALC2/2010	Party Name:INGERSOLL-RAND (INDIA) LIMITED	Meet No/Date:29/80-ALC2/2010 19.10.2010	Status: Approved
	HQ File :01/80/050/00442/AM11/	RLA File :03/94/040/00555/AM11/	Lic.No/Date:0310593267 21.09.2010	

Decision :As per written comments of DIPP communicated vide their U.O. note dt.19.10.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Description, quantity and net weight of export products to be specified as under:-

Description	Quantity (in Nos.)	Net export weight(MT)
Air Compressor		
Model: 15T	50	12.0
Model: 15T2	100	22.8
Model: 231	40	2.12
Model: 2340	800	39.2
Model: 2475	2000	130
Model: 2545	300	30.0
Model: 2545CR	200	20.2
Model: 7100	300	52.5
Model: 7T2	15	2.58
Model: 7T4	5	0.855
Model: SS1	20	3.4
Model: SS3	2000	46.0
Model: SS5	2000	88.0
Model: SS10	50	3.25
Model: TS5	1500	67.5
Vacuum Pumps		
Model: V255	20	1.9
Total:	9400	522.305

- Quantities of import items from Sl. No. 1 to 22, 24 to 43, 47 to 56 & 58 to 64 be allowed on net to net basis with accountability clause.
- Quantities of Gasket material/ sheet at Sl No. 23, 45 & 46 of the list of import items to be allowed as 1.65 sq. mtrs/ sq mtrs content in the Export Product.
- Quantities of Aluminium Ingot and Aluminium Alloy Ingot at import items Sl. No. 44 & 57 be allowed as 1.02 Kgs./ Kg. content in the export product.

The Regional Authority may take necessary action accordingly.

35	Case No.:2/29/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:29/80-ALC2/2010 19.10.2010	Status: Deferred
	HQ File :01/80/050/00437/AM11/	RLA File :03/94/040/00586/AM11/	Lic.No/Date:0310594220 28.09.2010	Defer Date:30.11.2010
Decision : The committee noted that the firm's application has been sent to DIT for examination and comments. It was decided to defer the consideration for 30.11.2010.				

36	Case No.:5/29/80-ALC2/2010	Party Name:PRABHA EXPORTS(P) LTD	Meet No/Date:29/80-ALC2/2010 19.10.2010	Status: Deferred
	HQ File :01/80/050/00440/AM11/	RLA File :03/95/040/00425/AM11/	Lic.No/Date:0310594357 29.09.2010	Defer Date:30.11.2010
Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 30.11.2010.				

37	Case No.:3/29/80-ALC2/2010	Party Name:IN TRANS ENGINEERING LIMITED	Meet No/Date:29/80-ALC2/2010 19.10.2010	Status: Deferred
	HQ File :01/80/050/00438/AM11/	RLA File :02/24/040/00116/AM11/	Lic.No/Date:0210148724 30.09.2010	Defer Date:30.11.2010
	Decision : The committee noted that the firm's application has been received through DES-IV section on 21.10.2010 and forward to C&PC for examination and comments. It was decided to defer the consideration for 30.11.2010.			

38	Case No.:4/29/80-ALC2/2010	Party Name:SOUTHERN AGRO ENGINE PVT., LTD.,	Meet No/Date:29/80-ALC2/2010 19.10.2010	Status: Deferred
	HQ File :01/80/050/00439/AM11/	RLA File :04/24/040/00177/AM11/	Lic.No/Date:0410117706 30.09.2010	Defer Date:30.11.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 30.11.2010.			

39	Case No.:8/29/80-ALC2/2010	Party Name:KINECO PVT. LTD.	Meet No/Date:29/80-ALC2/2010 19.10.2010	Status: Deferred
	HQ File :01/80/050/00443/AM11/	RLA File :17/24/040/00017/AM11/	Lic.No/Date:1710003514 30.09.2010	Defer Date:30.11.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 30.11.2010.			

40	Case No.:9/29/80-ALC2/2010	Party Name:VOLVO BUSES INDIA PVT.LTD,	Meet No/Date:29/80-ALC2/2010 19.10.2010	Status: Deferred
	HQ File :01/80/050/00444/AM11/	RLA File :07/24/040/00219/AM11/	Lic.No/Date:0710074544 01.10.2010	Defer Date:30.11.2010
	Decision : The committee noted that the firm's application has been sent to DHI for examination and comments. It was decided to defer the consideration for 30.11.2010.			

41	Case No.:10/29/80-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:29/80-ALC2/2010 19.10.2010	Status: Deferred
	HQ File :01/80/050/00445/AM11/	RLA File :03/95/040/00428/AM11/	Lic.No/Date:0310594871 01.10.2010	Defer Date:30.11.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA(with a copy to firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 30.11.2010.			

	Case No.:38/29/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:29/80-ALC2/2010 19.10.2010	Status: Deferred
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42	HQ File :01/80/050/00473/AM11/	RLA File :53/24/040/00016/AM11/	Lic.No/Date:5310011502 05.10.2010	Defer Date:30.11.2010
Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA(with a copy to firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 30.11.2010.				

43	Case No.:35/29/80-ALC2/2010	Party Name:HTD HEAT TRACE(INDIA)PVT LTD.	Meet No/Date:29/80- ALC2/2010 19.10.2010	Status: Deferred
	HQ File :01/80/050/00470/AM11/	RLA File :09/24/040/00259/AM11/	Lic.No/Date:0910043805 06.10.2010	Defer Date:30.11.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 30.11.2010.			

44	Case No.:36/29/80-ALC2/2010	Party Name:HTD HEAT TRACE(INDIA)PVT LTD.	Meet No/Date:29/80- ALC2/2010 19.10.2010	Status: Deferred
	HQ File :01/80/050/00471/AM11/	RLA File :09/24/040/00258/AM11/	Lic.No/Date:0910043816 06.10.2010	Defer Date:30.11.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 30.11.2010.			

45	Case No.:37/29/80-ALC2/2010	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:29/80- ALC2/2010 19.10.2010	Status: Deferred
	HQ File :01/80/050/00472/AM11/	RLA File :02/24/040/00049/AM11/	Lic.No/Date:0210148950 06.10.2010	Defer Date:30.11.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 30.11.2010.			

46	Case No.:40/29/80-ALC2/2010	Party Name:TRANTER INDIA PRIVATE LIMITED	Meet No/Date:29/80- ALC2/2010 19.10.2010	Status: Deferred
	HQ File :01/80/050/00475/AM11/	RLA File :31/24/040/00131/AM11/	Lic.No/Date:3110044910 06.10.2010	Defer Date:30.11.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind (RA with a copy to firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 30.11.2010.			

47	Case No.:39/29/80-ALC2/2010	Party Name:CAMFIL FARR AIR FILTRATION INDIA LTD	Meet No/Date:29/80-ALC2/2010 19.10.2010	Status: Deferred
	HQ File :01/80/050/00474/AM11/	RLA File :05/23/040/00186/AM11/	Lic.No/Date:0510274386 07.10.2010	Defer Date:30.11.2010
	Decision : The committee noted that the firm's application has been sent to DC(MSME) for examination and comments. It was decided to defer the consideration for 30.11.2010.			

48	Case No.:42/29/80-ALC2/2010	Party Name:G.R.ENGINEERING PRIVATE LTD.,	Meet No/Date:29/80-ALC2/2010 19.10.2010	Status: Deferred
	HQ File :01/80/050/00477/AM11/	RLA File :03/94/040/00553/AM11/	Lic.No/Date:0310595643 07.10.2010	Defer Date:30.11.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 30.11.2010.			

49	Case No.:41/29/80-ALC2/2010	Party Name:SHREE GAYATRI HEALDS MFG. CO.	Meet No/Date:29/80-ALC2/2010 19.10.2010	Status: Deferred
	HQ File :01/80/050/00476/AM11/	RLA File :52/24/040/00018/AM11/	Lic.No/Date:5210032162 08.10.2010	Defer Date:30.11.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 30.11.2010.			

50	Case No.:43/29/80-ALC2/2010	Party Name:ORIENTAL CONTAINERS LIMITED	Meet No/Date:29/80-ALC2/2010 19.10.2010	Status: Deferred
	HQ File :01/80/050/00478/AM11/	RLA File :03/95/040/00525/AM11/	Lic.No/Date:0310596095 11.10.2010	Defer Date:30.11.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 30.11.2010.			

Case No. A/R-118	M/s. Bharat Heavy	F.No. 01/80/50/ 00670/AM10/DES.I	Lic.No. & Date
Meeting No. 29/11	Electricals Ltd.,	RA F.No.61/24/040/00046/AM10	6110000382
Date: 19.10.2010	Haridwar	Ratification of norms	dt.08.01.2010

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case on 30.11.2010.

Case No. A/R-119	M/s. Bharat Heavy	F.No. 01/80/50/ 01783/AM09/DES.I	Lic.No. & Date
Meeting No. 29/11	Electricals Ltd.,	RA F.No.09/24/040/00401/AM09	0910037049
Date: 19.10.2010	Hyderabad	Ratification of norms	dt.12.02.2009

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case on 30.11.2010.

Case No. A/R-120	M/s. WPIL Limited, Kolkata	F.No. 01/81/50/ 00929/AM05/DES.I	Lic.No. & Date 0210073506 dt.03.01.2005
Meeting No. 29/11		RA F.No.02/24/040/00215/AM05	
Date: 19.10.2010		Ratification of norms	

The representative of the DIPP informed the Committee that the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case on 30.11.2010.

Case No. A/R-121	M/s. Bharat Heavy Electricals Ltd., Trichirapalli	F.No. 01/80/50/ 00722/AM10/DES.I	Lic.No. & Date 0410110779 dt.12.01.2010
Meeting No. 29/11		RA F.No.04/24/040/00255/AM10	
Date: 19.10.2010		Ratification of norms	

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case on 30.11.2010.

Case No. A/R-122	M/s. Bharat Heavy Electricals Ltd., Trichirapalli	F.No. 01/80/50/ 00721/AM10/DES.I	Lic.No. & Date 0410110778 dt.12.01.2010
Meeting No. 29/11		RA F.No.04/24/040/00254/AM10	
Date: 19.10.2010		Ratification of norms	

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case on 30.11.2010.

Case No. A/R-123	M/s. Micron Instruments Pvt. Ltd.,	F.No. 01/80/50/ 00798/AM10/DES.I	Lic.No. & Date 0510259916 dt.05.03.2010
Meeting No. 29/11		RA F.No.05/24/040/00503/AM10	
Date: 19.10.2010		Ratification of norms	

As per written comments of DIPP communicated vide their U.O. note dt.19.10.2010, the committee decided as under:-

“Firm’s representation for increase in the quantity of import item to be **rejected** and they informed that they have claimed 4% wastage on account of rejection which is not permitted. Accordingly, 4% rejection wastage has not been allowed to them and quantity of import item has been allowed as 2790 Kgs.”

The Regional Authority may take necessary action accordingly.

Case No. A/R-124	M/s. Micron Instruments Pvt. Ltd.,	F.No. 01/80/50/ 00085/AM11/DES.I	Lic.No. & Date 0510263957 dt.10.05.2010
Meeting No. 29/11		RA F.No.05/24/040/00055/AM11	
Date: 19.10.2010		Ratification of norms	

As per written comments of DIPP communicated vide their U.O. note dt.19.10.2010, the committee decided as under:-

“Firm’s representation for increase in the quantity of import item to be **rejected** and they may be informed that they have claimed 4% wastage on account of rejection which is not permitted. Accordingly, 4% rejection wastage has not been allowed to them and quantity of import item has been allowed as 3251 Kgs.”

The Regional Authority may take necessary action accordingly.

Case No. A/R-125	M/s. Larson & Toubro Ltd.,	F.No. 01/80/50/ 00754/AM10/DES.I	Lic.No. & Date 0310559390 dt.10.02.2010
Meeting No. 29/11		RA F.No.03/95/040/00718/AM10	
Date: 19.10.2010		Ratification of norms	

The representative of the DIPP informed the Committee that the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case on 30.11.2010.

Case No. A/R-126	M/s. Multitex	F.No. 01/80/50/ 00800/AM06/DES.I	Lic.No. & Date
Meeting No. 29/11	Filtration Engineers	RA F.No.05/24/040/00408/AM08	0510166844
Date: 19.10.2010	Ltd.,	Ratification of norms	dt.20.09.2005

As per written comments of DIPP communicated vide their U.O. note dt.19.10.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Quantity of import item at Sl. No. 3 to be allowed as 60 Nos. on net to net basis with accountability clause.

The Regional Authority may take necessary action accordingly.

Case No. C - 14	M/s. MSS	F.No. 01/80/162/ 00143/AM11/DES.I
Meeting No. 29/11	India Pvt. Ltd.,	Fixation of ad-hoc wastage norms for “Small fabricated items, Fabricated bus bars, Press work items, Braided connectors, laminated connectors, Cast connectors, Switch fuse unit HSN, Bolled / Moulded Connector, Moulded Components, DC Busbars. Machined & Forged Components. Battery Charger / Transformer”.
Date: 19.10.2010		

The representative of the DIPP informed the Committee that the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case on 30.11.2010.
